

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

25/03/2019

O.A./260/36/2016

UPENDRA BEHERA
-V/S-
M/O RAILWAYS

ITEM NO:4

FOR APPLICANTS(S) Adv. : None appears for the applicant

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>None appears for the applicant.</p> <p>On 15.03.2019, no one was present on behalf of the applicant.</p>
	<p>Mr. T. Rath, Ld. Counsel for the respondents was heard. Registry to reflect the name of Mr. T. Rath, as the counsel for the respondents in this case. Ld. Counsel for the respondents stated that as per his instruction, from the respondents, the applicant has not drawn pension after 30.09.2007. He further submitted that the respondents have already approved the revised pension and concerned bank is the responsible for drawal of the amount.</p>
	<p>In view of the above, it seems that the applicant has lost interest to pursue this case. Therefore, the O.A is dismissed in default for non-prosecution on the part of the applicant.</p>

However, the applicant will at liberty to approach the authority/concerned bank for redressal of his grievance .

Copy of this order be sent to applicant through Regd. Post by the Registry.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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